

12.02 hrs.

PAPERS LAID ON THE TABLE

ORDINANCES PROMULGATED BY THE
GOVERNOR OF KERALA

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): Sir, on behalf of Shri Hathi, I beg to lay on the Table, under article 213(2) (a) of the Constitution read with clause(c) (iv) of the Proclamation dated the 10th September, 1964, issued by the President in relation to the State of Kerala, a copy each of the following Ordinances promulgated by the Governor of Kerala:—

- (i) The Abkari Laws (Amendment and Validation) Ordinance, 1964 (Kerala Ordinance No. 2 of 1964 promulgated on the 14th May, 1964. [Placed in Library. See No. LT-3280/64].
- (ii) The Revenue Recovery Laws (Amendment) Ordinance, 1964 (Kerala Ordinance No. 3 of 1964) promulgated on the 6th June, 1964. [Placed in Library. See No. LT-3281/64].

REPLIES TO THE RECOMMENDATIONS OF
THE ESTIMATES COMMITTEE CON-
TAINED IN CHAPTER V OF ACTION
TAKEN REPORTS

Shri A. C. Guha (Barasat): Sir, I beg to lay on the Table the following four statements showing replies to the recommendations of the Estimates Committee contained in Chapter V of Action Taken Report which were not furnished by Government in time for inclusion in the relevant Reports:

- (1) Statement showing the replies to the recommendations noted in Chapter V of the 39th Report of the Estimates Committee (Third Lok Sabha). [Placed in Library. See No. LT-3282/64].

(ii) Statement showing the replies to the recommendation noted in the Chapter V of the 38th Report of the Estimates Committee (Third Lok Sabha). [Placed in Library. See No. LT-3283/64].

(iii) Statement showing the replies to the recommendations noted in Chapter V of the 61st Report of the Estimates Committee (Third Lok Sabha). [Placed in Library. See No. LT-3284/64].

(iv) Statement showing the replies to the recommendations noted in Chapter V of the 57th Report of the Estimates Committee (Third Lok Sabha). [Placed in Library. See No. LT-3285/64].

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

1. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th September, 1964, agreed without any amendment to the Wakf (Amendment) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 6th May, 1964."

2. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th September, 1964, agreed without any amendment to the Companies (Amendment) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 21st September, 1964."